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MR. SPEAKER: I am speaking of the convention that we have followed. If hon. Members want me to go by the rules, I have the rules before me and I will read the relevant rule for clarification.

SOME HON. MEMBERS: Sir, we know the rules. Let the papers be laid and then the no-confidence motion may be taken up.

12.19 HRS.

PAPERS LAID ON THE TABLE

HOME MINISTER'S SPEECH IN THE GOVERNORS' CONFERENCE HELD ON 10-11-1967

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): Sir, I beg to lay on the Table a copy of my speech in the Governors' Conference held in New Delhi on the 10th November, 1967. [Placed in Library. See No. LT-1658/67].

NOTIFICATIONS UNDER EMPLOYEES' PROVIDENT FUNDS ACT, 1952

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR): I beg to lay on the Table—

(1) A copy of the following Notifications under sub-section (2) of section 4 of the Employees' Provident Funds Act, 1952:—

(i) G.S.R. 1226 published in Gazette of India, dated the 12th August, 1967, adding Jute baling or pressing industry to the First Schedule to the said Act.

(ii) G.S.R. 1530 published in Gazette of India, dated the 14th October, 1967, adding Fire works and percussion cap works industry to the First Schedule to the said Act.

[Placed in Library. See No. LT-1659/67].

(2) A copy each of the following Notifications under sub-section (2) of section 7 of the Employees' Provident Funds Act, 1952:—

(i) The Employees' Provident Funds (Sixth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1268 in Gazette of India, dated the 26th August, 1967.

(ii) The Employees' Provident Funds (Seventh Amendment) Scheme, 1967, published in Notification No.

G.S.R. 1269 in Gazette of India, dated the 26th August, 1967.

(iii) The Employees' Provident Fund (Eighth Amendment) Scheme, 1967, published in Notification No. G.S.R. 1631 in Gazette of India, dated the 28th October, 1967.

(iv) The Employees' Provident Funds (Ninth Amendment) Scheme, 1967 published in Notification No. G.S.R. 1645 in Gazette of India, dated the 4th November, 1967.

[Placed in Library. See No. LT-1659/67].

NOTIFICATION UNDER MERCHANT SHIPPING ACT, 1958

THE MINISTER OF TRANSPORT AND SHIPPING (DR. V. K. R. V. RAO): I beg to re-lay on the Table:

(1) a copy of the Sailing Vessels (Members of Crew) Rules, 1967, published in Notification No. G.S.R. 533 in Gazette of India, dated the 15th April, 1967 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958. [Placed in Library. See No. LT-1166/67].

(2) a copy each of the following Notifications under sub-section (3) of section 122 of the Major Port Trusts Act, 1963:—

(i) The Paradip Port Trust (Procedure at Board Meetings) Rules, 1967, published in Notification No. G.S.R. 1669 in Gazette of India, dated the 31st October, 1967.

(ii) The Paradip Port Trust (Payment of Fees and Allowances to Trustees) Rules, 1967 published in Notification No. G.S.R. 1670 in Gazette of India, dated the 21st October, 1967.

[Placed in Library. See No. LT-1660/67].

ANNUAL REPORT OF THE NATIONAL COUNCIL OF EDUCATIONAL RESEARCH AND TRAINING

THE MINISTER OF EDUCATION (DR. TRIGUNA SEN): I beg to lay on the Table a copy of the Annual Report of the National Council of Educational Research and Training, New Delhi for the year 1966-67. [Placed in Library. See No. LT-1661/67].